

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1451

ANSWERED ON:31.07.2001

FREE PRIMARY EDUCATION .

GOWDAR MALLIKARJUNAPPA;MADHAVRAO SCINDIA;RENUKA CHOWDHURY;SUSHIL KUMAR SAMBHAJIRAO SHINDE

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government have taken a decision to bring the 83rd Constitution Amendment Bill to Parliament for free primary education as a fundamental right;
- (b) if so, the details thereof;
- (c) if not, the main reasons for delay; and
- (d) the time by which a final decision is likely to be taken in this regard?

Answer

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI)

(a) to (d) : The Constitution (Eighty Third Amendment) Bill, 1997 to make right to free and compulsory education for children in the age group 6-14 years a Fundamental Right was introduced in the Rajya Sabha on July 28, 1997.

After examination by the Parliamentary Standing Committee and receipt of suggestions in the 165th Report of the Law Commission of India, a revised proposal was placed for the consideration of the Union Cabinet. The Union Cabinet referred it to a Group of Ministers where it is under consideration.